

HIGH COURT OF CHHATTISGARH, BILASPUR

**SUPPLEMENTARY CONSTITUTION OF BENCHES AT HIGH COURT OF
CHHATTISGARH, BILASPUR W.E.F 26.08.2025**

<u>S.No</u>	<u>Name of Hon'ble Judges</u>	<u>Jurisdiction</u>
01.	Division Bench – II Hon'ble Mr. Justice Sanjay K. Agrawal & Hon'ble Mr. Justice Sanjay Kumar Jaiswal	<ul style="list-style-type: none">• All Civil Matters of Division Bench which have not been assigned to any Division Bench.• Company Appeal• Tax Cases including Writ Appeals of Tax Cases.• All Writ Matters of Division Bench (Against the order of Tribunal constituted under Article 323-A & 323-B of the Constitution of India) & (Matter relates to Ultra Virus up to the year 2022).
02.	Special Bench Hon'ble the Chief Justice	<ul style="list-style-type: none">• Application under sub-Section (4) or sub-Section (5) or sub-Section (6) of Section 11 of the Arbitration & Conciliation Act.• Petitions under Section 482 Cr.P.C. / Petition under Section 528 B.N.S.S and Cr.M.P. upto the year 2018 (Except Quashing of FIR).• Criminal Revision from the year 2013 to 2015(except Criminal Revision against Acquittal)• All Bail Applications under Section 438 Cr.P.C./ All Bail Applications under Section 482 B.N.S.S.• All Bail Applications under Section 439 Cr.P.C./ All Bail Applications under Section 483 B.N.S.S. (Except matter assigned to S.B.- III)• Transfer Petition (Criminal)• Criminal Appeal from the year 2022 to 2023 (Motion Hearing matters)• Specially assigned cases. <p>(From 2:15 PM or after completion of DB-I list whichever is earlier)</p>
03.	Single Bench-III Hon'ble Mr. Justice Parth Prateem Sahu	<ul style="list-style-type: none">• All Bail Applications under Section 439 Cr.P.C./All Bail Applications under Section 483 B.N.S.S. (Matter relates to offences in which maximum sentence is Death) and POCSO Act. (except offence u/s. 307 I.P.C./ u/s 109 of B.N.S.S.)• Appeals under Section 14A of the Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989, arising out of order of the Special Court under Section 438 Cr.P.C./482 of B.N.S.S. and 439 Cr.P.C./483 of B.N.S.S.• Criminal Revision from the year 2017 onwards (except Criminal Revision against Acquittal)• Petitions under Section 482 Cr.P.C./Petitions under Section 528 B.N.S.S. & Cr.M.P. from the year 2019 onwards (Except Quashing of FIR)• Criminal Appeals of the year 2021 & from the year 2024 onwards• Tied up Matters.

04.	Single Bench-VIII Hon'ble Mr. Justice Sachin Singh Rajput	<ul style="list-style-type: none"> Miscellaneous Appeals (Motor Vehicle Act) from the year 2019 to 2021 and from the year 2024 onwards. Tied up Matters.
05.	Single Bench - XI Hon'ble Mr. Justice Sanjay Kumar Jaiswal	<ul style="list-style-type: none"> Acquittal Appeals and Leave to Appeals from the year 2024 onwards. All nature of Writ Petitions (WP) upto the year 2006. Writ Petition (Service) upto the year 2016. Tied up matters. (From 2:15 PM or after completion of DB-II list whichever is earlier)
Note:- The Roster dated 11.07.2025 w.e.f. 15.07.2025 and modification dated 24.07.2025 w.e.f. 28.07.2025 is modified to the above extent.		

Sd/-
CHIEF JUSTICE
21/08/2025

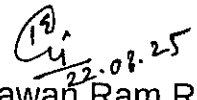
HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement No. 17110 /R.(J.) / 2025,

Bilaspur, Dated: 22.08.2025

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1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	The Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
7.	The Registrar (Vigilance / I & E / Judicial / S & A Cell), Registrar (Computerization / C.P.C.), High Court of Chhattisgarh, Bilaspur.
8.	The Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur.
9.	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.
10.	The Additional Registrars (Judicial / D.E. & E / Admn. / Classification), High Court of Chhattisgarh, Bilaspur.
11.	The Advocate General, Government of Chhattisgarh, Bilaspur.
12.	The Deputy Solicitor General of India, Central Government, High Court Premises, Bilaspur.
13.	The Secretary, High Court Legal Services Committee, Bilaspur.
14.	The Secretary, High Court Bar Association, Bilaspur.
15.	The Deputy/Assistant Registrars/ Section Officers/ In-charge (O/o AR(J) / Writ / Civil / Criminal / Central Filing Section / Cause List Section / Lawa-zima / Paper Book & Inspection / Library / Protocol Court Officer / S.W. / Supreme Court Section), High Court of Chhattisgarh, Bilaspur.
16.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.


(Khilawan Ram Rigri)
Registrar (Judicial)